

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH, MUMBAI**

REGIONAL BENCH

CUSTOMS APPEAL NO. 87872 OF 2019

(Arising out of Order-in-Original No. CC-VA/10-2019-20 Adj.(I) ACC dated 14.06.2019 passed by the Commissioner of Customs (Import), Mumbai)

The Commissioner of Customs (Import)**Appellant**
Air Cargo Complex, Sahar, Andheri (East)
Mumbai – 400 099

VERSUS

M/s. Reliance Jio Infocomm Ltd.**Respondent**
Marker Chambers IV, 222, Nariman Point,
Mumbai (Maharashtra) - 400021

APPEARANCE:

Ms. Manisha Goel and Shri Ramesh Kumar, Authorised Representatives for the
Department
Shri J.C. Patel, Shri Vipin Jain and Ms. Shilpa Balani, Advocates for Reliance Jio

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 03.09.2021
DATE OF DECISION: 06.10.2021

ORDER

The appeal is dismissed. For order, see order of date passed in
Customs Appeal No. 87665 of 2019.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)